

**Illegal Migrants
(Determination by Tribunals) Act, 1983**

*456. SHRI PRABHU DAYAL KATHERIA :
SHRI DWARKA NATH DAS :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that illegal Migrants (Determination by Tribunals) Act, 1983 is discriminatory in character in respect of the foreigners issue in Assam,

(b) whether this Act made the Assam a heaven for Bangladeshi infiltrators to the detriment of the interests and integrity of India,

(c) whether the Government propose to scrap the said Act,

(d) if so, the time by which it is likely to be done; and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS : (SHRI INDRAJIT GUPTA) : (a) to (e) The Illegal Migrants (Determination by Tribunals) Act, 1983 provides for the establishment of Tribunals for the determination, in a fair manner, of the question whether a person is an illegal migrant to enable the Government to expel illegal migrants from India and for matters connected therewith or incidental thereto. The Act extends to the whole of India but is presently in force only in the State of Assam

Proposals have been received from various quarters for the repeal of the Illegal Migrants (Determination by Tribunals) Act, 1983. The matter is under active consideration and is likely to be finalized shortly.

Road Accidents

*457. SHRI RAMSAGAR : Will the Minister of HOME AFFAIRS be pleased to state .

(a) Whether there is any proposal to amend certain sections the Indian Penal Code relating to the road accidents;

(b) if so, the details thereof;

(c) whether there is any proposal to cancel the driving licences of the motorists involving in three fatal road accidents and make the punishment more stringent; and

(d) if so, the action taken thereon?

THE MINISTER OF HOME AFFAIRS : (SHRI INDRAJIT GUPTA) : (a) to (d) No such proposal is at present with the Government.

[Translation]

Uneconomic Routes

*458. DR. MAHADEEPAK SINGH SHAKYA :
SHRI NITISH KUMAR :

Will the Minister of RAILWAYS be pleased to state

(a) whether the trains are being run on the uneconomic routes in different regions of the country,

(b) if so, the total loss likely to be incurred by the Department upto March, 1996 on account of running of trains on the uneconomic routes;

(c) whether some new plans had been formulated during the last three years from 1993-94 onwards to convert uneconomic routes into the profitable ones;

(d) if so, the details thereof, and

(e) the time by which these plans would be fully implemented?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir

(b) The estimated loss likely to be incurred during the financial year 1995-96 is Rs. 166 crores.

(c) to (e) The following steps have been taken/proposed to be taken for reducing the losses on uneconomic routes .

(a) Conversion to Broad Gauge from Meter Gauge and Narrow Gauge.

(b) Introduction of Rail Bus Service.

(c) Special steps to boost tourist traffic in those lines where there is potential for the same.

(d) Withdrawal of inflation in distance for charge for passenger fares in the following hill sections in order to boost passenger traffic;

(i) Kalka-Shimla

(ii) Pathankot-Jogindernagar

(iii) Mettupalayam-Udhagamandalam

(iv) Siliguri-Darjeeling.

The implementation of the steps in this connection is a continuing process. Earlier, steps like introduction of one engine only system, economy in staff, closure of unremunerative stations, converting stations into contractor operated halts etc. were taken.